

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 470 of 2020

In the matter of:

Sai Enterprises

....Appellant

Vs.

Sundaran Nagarajan

....Respondent

Present:

**Appellant: Mr. E Om Prakash and Ms. Madhusmita Bora,
Advocates.**

Respondent:

ORDER
(Through Virtual Mode)

03.06.2020: Shri E. Om Prakash, Sr. Advocate appearing on behalf of the Appellant – ‘Operational Creditor’ submits that batch of four appeals being Company Appeal (AT) (Insolvency) No. 442 of 2020, 443 of 2020, 444 of 2020 and 445 of 2020 have been preferred against the same impugned order which are pending consideration before this Appellate Tribunal.

As common question qua the legality and correctness of the impugned order will be involved, this appeal can also be taken alongwith the aforesaid appeals.

Contd..../

Let notice be issued on respondent. Appellant to provide email address of the Respondent. Notice be issued through email or any other available mode. Requisites along with process fee be filed within three days.

List this appeal alongwith Company Appeal (AT) (Insolvency) No. 442 of 2020, 443 of 2020, 444 of 2020 and 445 of 2020 on **17th July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc